

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)

.....

NEW DELHI, THE 24th November, 1972.

NOTIFICATION  
INCOME TAX

No. 229 (F.No.404/364/72-ITCC); In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorise Shri K.K. Boro who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from 1st December, 1972.

Sd/-

( A.K. Nasta )

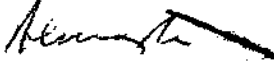
Under Secretary to the Government of India.

The Manager,  
Government of India Press,  
New Delhi.

No.229 (F.No.404/364/72-ITCC):

COPY FORWARDED TO:

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IIS(DT) Staff College, Nagpur.
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6. The Chief Secretary, Govt. of Assam, Shillong.
7. The Accountant General, Assam, Shillong.
8. Shri P.B. Venkatasubramanian, Legal Adviser, Ministry of Law, New Delhi.
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( A.K. Nasta )

Under Secretary to the Government of India.

\*S.LALL\*

No.CC/ITCC/387/146/RSP/72-